

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 211
(IB)-2240(ND)2019
IA-1175/2022

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 31.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rohit Gandhi for Resolution Applicant

For the RP : Adv. Abhishek Parmar

ORDER

IA-1175/2022: Last opportunity is given to the RP to produce/file a Certificate from the Director of the Industries, Government of NCT of Delhi to the effect that the CD was an MSME before the commencement of CIRP. It is open to the RP to file an affidavit explaining that the CD satisfied the criteria of being MSME.

List on 22.02.2023.



(L. N. GUPTA)
MEMBER (T)



(ASHOK KUMAR BHARDWAJ)
MEMBER (J)